

C.C.P.No.46/2011

In

O.A.No.156/2010

Dated:-13.03.2012.

Hon'ble Sri. Justice Alok Kumar Singh, Member (J)  
Hon'ble Sri. S.P. Singh, Member (A)

For Applicant:-Sri Alok Tripathi.

For Respondents:-Sri G.S. Sikarwar informs that Respondent No.2 has been retired. The applicant counsel intends to move an impleadment application. Sri Sikarwar also represents Respondent No. 1 and 3 and on their behalf he prays for and is granted 3 weeks further time and no more to file compliance report/ objection.

List on 25.04.2012.



Member (A)



Member (J)

Amit/-

CCP No. 46/11

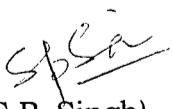
25.4.2012

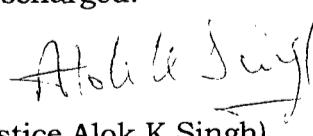
For Applicant: Sri Alok Tripathi

For Respondents: Sri G.S. Sikarwar

Learned counsel for the respondents files Short Reply on behalf of Respondent no.3, which is taken on record. Enclosed with it is an electrostat copy of order passed by Hon'ble Apex Court dated 13.4.2012 in SLP no. 6474 of 2012 staying the interim stay of the impugned order of Hon'ble High Court.

In view of the above, this CCP stands struck off. On the request of the learned counsel for the petitioner, it is also provided that after final disposal of SLP, the petitioner will have liberty to file contempt petition afresh if the petitioner ultimately succeeds before Hon'ble Supreme Court. Notices issued to the respondents are hereby discharged.

  
(S.P. Singh)  
M(A)

  
(Justice Alok K Singh)  
M(J)

Girish/-

Copy of order  
dated 25-4-12  
Recd 26-4-12